

(b) the details of public sector undertakings out of them which have improved their performance since then;

(c) the undertakings which have not improved their performance;

(d) the action proposed to increase their performance; and

(e) the total capital locked in such undertakings which are not improving their performance?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P. K. THUNGON): (a) Accounts for the year 1991-92 are not due for submission before the parliament. However, based on the performance upto 1990-91, 54 Central PSEs are identified as sick industrial companies under Sick Industrial Companies (Special Provisions) Act, 1985

(b) and (c). Out of these 54 PSEs, 17 had decreased their losses during 1990-91 as compared to the previous year whereas the balance 37 PSEs have increased their losses during 1990-91.

(d) enterprise specific action is taken by the concerned administrative Ministry/ Department and the PSEs to improve the performance.

(e) the investment made in 54 PSEs as on 31.3.91 was Rs. 9052.56 crores, out of which 37 PSEs as referred in part (b) & (c) above had the investment of Rs. 2961.76 crores as on that date.

Drought Prone Areas in M. P.

4380. SHRI DIGVIJAYA SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received a proposal from the Government of Madhya Pradesh for inclusion of Rajgarh district of the State in the Drought Prone Area Programme; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) and (b). A proposal was received in July, 1989 from the State Government of Madhya Pradesh for inclusion of six blocks, namely Khilchipur, Rajgarh, Biaora, Narsinghgrah, Sarangpur and Zirapur of Rajgarh district under Drought Prone Areas Programmes (DPAP). The matter relating to inclusion or exclusion of areas was to be considered by the National Committee headed by Shri L.C. Jain, the then Member of Planning Commission. The Committee, however, did not cover this aspect but recommended in its report submitted to Government of India in August, 1990 that DPAP be transferred to the State

Suggestions from Bharatiya Mazdoor Sangh

4381. SHRI LAL K. ADVANI:
DR. A. K. PATEL:

Will the Minister of LABOUR be pleased to state:

(a) whether the Bharatiya Mazdoor Sangh has mooted the suggestion of entrusting the responsibility of running sick public undertakings to workers' co-operatives as an alternative to closing down such undertakings,

(b) if so, the details of the proposal/ suggestions made by Bharatiya Mazdoor Sangh; and

(c) the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (c). In the second meeting of the Special Tripartite Committee held on January 20, 1992 some representatives of Central trade union organisations suggested the setting up of workers' co-operatives wherever workers were willing. Details have not yet been worked out.

Merger of Singareni Collieries with CIL

4382. **PEOF. UMMAREDDY VENKATESWARILU:** Will the Minister of COAL be pleased to state:

(a) whether the Singareni Collieries are being merged with the Coal India Limited;

(b) if so, the reasons therefor and the details thereof; and

(c) the time by which it is likely to be merged?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) There is at present no proposal for merger of Singareni Collieries Company Limited (SCCL) with the Coal India Limited.

(b) and (c). Does not arise.

[*Translation*]

Minimum Wages Advisory Board

4383. **SHRI GIRIDHARI, LAL BHARGAVA:** Will the Minister of LABOUR be pleased to state:

(a) since when the meeting of the Minimum Wages Advisory Board constituted

in Delhi under the Minimum Wages Act has not been held;

(b) whether the Delhi Administration is taking any step to fix the minimum wages for the industrial workers in Delhi under the Minimum Wages Act as per the judgement announced on dated 31.10.1991 by the Supreme Court in this regard; and

(c) the time by which the proposal for re-fixation of Minimum Wages is likely to be submitted to the minimum wages Advisory Board in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) The last meeting of the reconstituted Minimum Wages Advisory Board was held on 30.7.92

(b) The basis for revision/fixation of minimum rates of wages was considered by the Board at its above meeting.

(c) The Board is to meet again on September 18, 1992 to further consider the matter

Persons Registered with Employment Exchanges

4384. **SHRI MUMTAZ ANSARI:
SHRI BHAGWAN SHANKAR
RAWAT:**

Will the Minister of LABOUR be pleased to state:

(a) the State-wise total number of Central Employment Exchanges functioning in the country;

(b) the total number of persons registered with Employment Exchanges and the Employment provided during the last three years -wise and category-wise;